

of India' on 16<sup>th</sup> of November, thirty million bottles of Phensedyl were sold in Bangladesh at Rs. 300 per bottle. Phensedyl contains opiates and alcohol as its constituents. While a part of the money earned out of selling this drug returns to the agents in India through the *hawala* route, a large amount of money is reported to be paid in kind, that is, in the form of arms from Bangladesh and are passed on to the insurgents in the North East at a premium price. This drug is now routed through States like Jharkhand and Bihar. The company and the distributors fail to comply with the Drugs and Cosmetics Rules of 1945.

I would like to urge upon the Government to take necessary steps and appropriate measures in the matter.

**श्री काशीराम राणा (सूरत) :** अध्यक्ष जी, 26 जनवरी, 2001 के दिन गुजरात में कच्छ में भयंकर भूकम्प आया था, यह सदन को याद है। भयंकर भूकम्प से बिल्कुल बर्बाद हो चुके कच्छ को फिर से बसाने के लिए और लाखों लोगों को रोजगार और रोटी देने के लिए तब भारत सरकार ने वहां पर नये-नये उद्योग लगे, इसलिए वहां टैक्स होलीडे का प्रावधान किया था। इससे बहुत सारी इण्डस्ट्रीज़ कच्छ जिले में लगीं, लेकिन अभी भी कच्छ जिले का विकास अधूरा है और लाखों लोग उद्योगों के बिना आज भी रोजी-रोटी की खोज में हैं। वहां जो टैक्स होलीडे की स्कीम थी, उसको दो बार आगे बढ़ाया गया और अब वह 31 दिसम्बर, 2005 में पूरी होने जा रही है। देश और गुजरात की बहुत सारी इण्डस्ट्रीज़ ने वहां आने के लिए तैयारी दिखाई है और कई स्कीम्स पाइप में हैं।

मैं सरकार से अनुरोध करना चाहूंगा कि जो 31 दिसम्बर, 2005 को जो लिमिट पूरी होने जा रही है, उसे दो साल और बढ़ाकर 31 दिसम्बर, 2007 तक ले जायें, जिससे कच्छ का विकास पूरा हो सके। बहुत जल्द इसमें सरकार निर्णय घोषित करें, यह मेरी आपके द्वारा सरकार से विनती है।

**13.00 hrs.**

MR. SPEAKER: Now, the rest of the matters will be taken up at the end of the day.

SHRI P.S. GADHAVI (KUTCH): Sir, I would like to associate with what he has said.

MR. SPEAKER: This is a new system which is developing. I have great respect for you, Mr. Gadhavi. You are a very helpful and effective Member. There has to be a notice given first. Just taking advantage of some other hon. Member making efforts, you want to raise another matter. I am trying to accommodate every Member. You are just taking advantage of other's efforts. You see what is happening. Sometimes, 20 Members are standing up and each one of them wants to say something on the same matter and see that his name is recorded. How do you conduct the House in this manner? Once you sit here, you will realise it.

Very well, as an exception, because of your co-operation, I am allowing Shri Gadhavi to associate. If it is some other Member, I would not have allowed.

His name may be allowed to be associated.

Let us now come to item No. 27. Shri Arjun Singh.

**प्रो. विजय कुमार मल्होत्रा** : अध्यक्ष महोदय, कितने बजे वोटिंग होगी, यह तय कर दीजिए.(व्यवधान)

MR. SPEAKER: We have decided the time for discussion as four hours. So, voting may be between 5 p.m. and 6 p.m.

PROF. VIJAY KUMAR MALHOTRA : Amendments will also be voted at that time.

MR. SPEAKER: Naturally!

**श्री राम कृपाल यादव (पटना)** : अध्यक्ष महोदय, हमने भी नोटिस दिया हुआ है.(व्यवधान)

MR. SPEAKER: You have raised one matter this week. It has been decided by all the Leaders that only five or six matters will be allowed to be raised in the morning and the rest will be raised at the end of the day. Today I have allowed 16

Members to speak. The turn of the Members who have raised one matter a week will come only after every Member's turn is over, if there is time available. Now, you have raised one matter this week. I have to follow some rule. Since Monday, you have been absolutely cooperating with the Chair. Thank you very much, Shri Ram Kripal Yadav. I am obliged to you.

**13.02 hrs.**

**CONSTITUTION (ONE HUNDRED AND FOURTH  
AMENDMENT) BILL, 2005**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Sir, the Bill for amending the Constitution was introduced yesterday and I beg the House to take up the matter for consideration.

I beg to move:

"That the Bill further to amend the Constitution of India, be taken into consideration."

At the outset, I only want to say a few words to acclaim the House with the background behind this Bill. We may recollect that on 17<sup>th</sup> August, there was a Calling Attention Motion in the Lok Sabha in which practically Members from across the House, from various political parties, stood up to say that there was a need to address the issue of social justice regarding reservations in educational institutions. As a sequel to that, while replying to the Calling Attention Motion, I had mentioned that the Government is committed to the policy of reservation which ensures social justice and we will try to do everything possible to see that it happens.

While the Calling Attention Motion was under discussion, an hon. Member of the House, Shri Nitish Kumar, the present Chief Minister of Bihar, made a suggestion that it would be perhaps be better if a meeting of all political parties of the House could be convened and the issue is discussed there. I accepted his suggestion and, as a consequence of that, a meeting of all political parties was held on 23<sup>rd</sup> August where, for four hours, this issue was discussed. At the conclusion